



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ८, अंक १२]

शुक्रवार, मार्च ११, २०२२/फाल्गुन २०, शके १९४३

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ३०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Mumbai Municipal Corporation, Maharashtra Municipal Corporations and Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Act, 2022 (Mah. Act No. XXI of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXI OF 2022.

(First published, after having received the assent of the Governor in the "*Maharashtra Government Gazette*", on the 11th March 2022).

An act further to amend the Mumbai Municipal Corporation Act, the Maharashtra Municipal Corporations Act and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965.

Whereas, it is expedient further to amend the Mumbai Municipal Corporation Act, the Maharashtra Municipal Corporations Act and the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-third Year of the Republic of India as follows :—

CHAPTER I

PRELIMINARY

1. This Act may be called the Mumbai Municipal Corporation, Maharashtra Municipal Corporations and Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Act, 2022.

CHAPTER II

AMENDMENT TO THE MUMBAI MUNICIPAL CORPORATION ACT.

Amend- 2. In section 19 of the Mumbai Municipal Corporation Act, in III of
ment of sub-section (1), in clause (a), for the words "State Election 1888.
section 19 Commissioner", at both the places where they occur, the words
of III of "State Government with the approval of the State Election
1888. Commissioner" shall be substituted.

CHAPTER III

AMENDMENT TO THE MAHARASHTRA MUNICIPAL CORPORATIONS ACT.

Amend- 3. In section 5 of the Maharashtra Municipal Corporations Act, LIX of
ment of in sub-section (3), for the words "State Election Commissioner" at 1949.
section 5 of both the places where they occur, the words "State Government
LIX of with the approval of the State Election Commissioner" shall be
1949. substituted.

CHAPTER IV

AMENDMENT TO THE MAHARASHTRA MUNICIPAL COUNCILS, *NAGAR*
PANCHAYATS AND INDUSTRIAL TOWNSHIPS ACT, 1965.

Amend- 4. In section 10 of the Maharashtra Municipal Councils, *Nagar* Mah.
ment of *Panchayats* and Industrial Townships Act, 1965, for sub-section (1), XL of
section 10 the following sub-section shall be substituted, namely :— 1965.
of Mah. XL
of 1965.

(1) Subject to the provisions of section 9,-

(a) the State Government shall with the approval of the State Election Commissioner, from time to time, by an order published in the *Official Gazette*, fix for each municipal area, the number and the extent of the wards into which such area shall be divided :

Provided that, before the publication of any such order, the State Government with the approval of the State Election Commissioner shall cause to be placed on the notice board, in the municipal office and in such other places in the municipal area as it thinks fit, a draft of the order proposed to be made by it, for the information of all residents of the municipal area and shall cause a notice to be published in atleast one newspaper circulating in the area announcing its intention to publish such order and inviting all persons who entertain any objections to the draft order aforesaid to submit the same to it in writing, with reason therefor, within seven days from the date of publication of the notice in the newspaper;

(b) the State Election Commissioner shall, by an order published in the *Official Gazette*, specify the wards in which seats are reserved for the Scheduled Castes, the Scheduled Tribes, the Backward Class of Citizens and Women (including the number of seats reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the Backward Class of Citizens). The State Election Commissioner shall, while passing any such order for subsequent general elections, ensure that such seats are reserved by rotation in different wards in the municipal area, so that all the wards shall get the benefit of such reservation :

Provided that, before the publication of any such order, the State Election Commissioner shall cause to be placed on the notice board in his office, in the municipal office and in such other places in the municipal area as he thinks fit, a draft of the order proposed to be made by him, for the information of all residents of the municipal area and shall cause a notice to be published in atleast one newspaper circulating in the area announcing his intention to publish such order and inviting all persons who entertain any objections to the draft order aforesaid to submit the same to him in writing, with reason therefor, within seven days from the date of publication of the notice in the newspaper.

CHAPTER V

MISCELLANEOUS

III 5. Notwithstanding anything contained in the Mumbai Municipal Corporation Act, the Maharashtra Municipal Corporations Act and of 1888. the Maharashtra Municipal Councils, *Nagar Panchayats* and LIX Industrial Townships Act, 1965 (hereinafter referred to as “the said of Acts”) and the rules made thereunder, where the process to divide 1949. the area of Municipal Corporations, Municipal Councils and *Nagar Mah. Panchayats* into wards and to specify the boundaries thereof is XL of started or completed by the State Election Commissioner, before 1965. the date of commencement of the Mumbai Municipal Corporation, Mah. Maharashtra Municipal Corporations and Maharashtra Municipal XXI of Councils, *Nagar Panchayats* and Industrial Townships (Amendment) 2022. Act, 2022, shall be deemed to be annulled and the process to divide the area of Municipal Corporations, Municipal Councils and *Nagar Panchayats* into wards and to specify the boundaries thereof, shall be done afresh according to the provisions of the said Acts as amended by this Act.

Annulment of process to divide area of Municipal Corporations, Municipal Councils and *Nagar Panchayats* in wards.